\c) if not, what other steps Government are Inking to help film industry?

THE MIRISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCAHriNG (SHRI AJIT PANJA): <a>a</a>) No, Sh,

- <br/>b) Does not arise.
- (c) Of the two problems of the Indian film industiv referred to by the Hon'ble Member, the high taxes generally refer to entertainment tax which, is exclusively the concern of the State Governments. The Central Government had on its cart written to the Governments in the past to consider reduction of entertainment tax buriten. As regards video piracy, the Parliament amended the Copyright Act, 1957 and Cinematograph Act, 1952 in 19, 14 to make the laws against Video piracj' more stringent. However, their impleri lentation is the responsibility of th; State Governments who have been requested; sereal times to enforce the provisions of 1ee amended Acts vigorously.

Grant of freedom fighters pensions to those who were in self-exile

- 3144. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased io state:
- (a) whetler Government have considered a demand of the Freedom fighters who were in self-exile in different States including the Union Territory of Pondicherry for the grant of pension;
- (b) whetier it is a fact that in some-States including the Union Territory of Pondicherr}. the Freedom fighters have been treated as criminals and the cases had been lodged against them; and
- (cl whether it is a fact that the Government am reviewing the policy of granting pension to the Freedom fighters; if so, what a«e its salient features?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) and (h) Under the existing provisions of the Scheme, a person who suffered imprisonment! abscondence| internment' externment for a min'tnum period of six months in

connection with the freedom struggle is considered eligible for Samman Pension irrespective of the Section of the Pena) Code under which he was charged.

The question of recognising the suffering of self-exile for this grant of Samman Pension un'der Swatantrata Sainik Samman Pension Scheme has been COJSI-dered by the Government but >t has not been possible to accept the same

(c) No such proposal is under consideration.

Constitution of a viewers panel for Doordarshan programmes

- 3145. SHRI K. VASUDEVA PANIC-[KER: Will the Minister of INFORMA TION AND BROADCASTING be pleas ed to state:
- (a) whether Government propose to con stitute a viewers panel and a news panel to get continuous feed back on Doordarshan programmes and news also; and
  - (b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) an'd (b) Doordarshan have already set up Viewers' and News Panels in 12 cities, namely: Delhi Bombay, Calcutta, Madras, Lucknow, Srinagar, Juilandhar. Hyderabad, Nagpur, Cuttack, Jaipur and i Rajkot. The reports from these panels for a specific week in a month are received and analysed. The findings of these panels are taken into consideration and modification in the programme formats are made, where' necessary.

Grant of B-2 Status to Pondicherry

- 3146. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS' bo pleased to state:
- (a) whether it i<sub>s</sub> a fact that the Government of Pondicherry in the recent Assembly Session passed unanimously a resolution for the grant of B-2 status to Pondicherry;
- (b) whether Government is aware of the fact that the population of the Union Territory of Pondicherry as per 1985 figures is above 6 lakhs-

- (c) whether it  $i_s$  also a fact that the Central Government employees especially the employees of the Nationalised Banks , in Pondicherry are already getting bene-(fits admissible to 'B-2 status; and
- (d) if so, whether Government has any proposal for upgrading the Union Territory of Pondicherry to B-2 status?

THE MINISTER OF STATE TN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) A unaninous resolution was passed by the Assembly during March/April session in 1980.

- (b) The population of the Union Ter ritory of Pondicherry as per 1981 census ifigures is above 6 lakhs.
- (c) and (d) Current classification of cities for payment of House Rent Allow ance and Compensatory (City) Allowance to Central Government employees is based on the population figures of 1981 census. On the basis of these figures, Pondicherry qualified for classification as a X? Class City only for payment of House Rent Allowance to Central Government employees working there. Accordingly, Pondicherry has been classified as a C" class city for House Rent Allowance purpose.

## Community TV sets in UP

- 3147. SHRIMATI RATAN KUMARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to stato:
- Ca) what are the 'details of place, in U. P, 'where Government have installed com. munity TV sets during the last two years;
- (b) what are the details of those plao in U. P. where Government propose to Instal such sets durins the next two years; and
- (c) what is the criteria for selecting places for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a I 896 community viewing TV sets have been installed in villages of the distilccs of Azamgarh, Basti and Gorakhpur in

- U. P. during the last two years as a part of the VI Plan 1NSAT scheme.
- (b) Ther is no proposal with this Min istry to provide community viewing TV sets in U. P. during !he VII Plan period.
  | However, the State Government has been ' requested to expan'd the community viewing scheme out of its own funds.
  - (c) The districts concerned, were selected on the criteria of economic backward ness, geographical contiguity and need for significant saturation of the selected districts. Individual villages in the selected 'districts were later identified on the basts of availability of infrastructure,

3148. [Transferred to the ird Decetn-Dcr, 1986]

Assignment of production of Nehru film to foreigners

3149. SHRI DINKARRAO GOVIND RAO PAT!L: - Will the PRIME MINIS TER be pleased to state;

- (a) whether Government have assigned the production of Nehru film to some foreigners; if so, what are the details thereof; and
  - (b) what are the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI PANJA); (a) Yes, Sir. An agreement has been singned by Doordarshan on 29. 5. 86 with Mr. Kenneth Griffith, a not-j ed British film maker and actor, for producing a 16 mm colour film on Pandit Jawaharlal Nehru. Mr. Griffith will be the sole actor in the film which will be directed by Mr. Alan Birkinshaw' from U. K. The cameramen and other technicians like sound recordists, lighting assis-i tents, etc. will be Indian, to be arranged 1 by Doordarshan. All expenses for the raw stock, processing, editing, administrative arrangements for location shooting, transport, etc. will also be made by the Doordarshan. Doordarshan will have full and complete copyrights of the film including the video rights thereof.

(b) The film has been assigned
Mr. Griffith as he has a unique style
presenting a character and is famous
his one man performances.

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